

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 442/2022

In the matter of:

GangadutBhurdwaj National President...Applicant

Versus

Govt. of NCT of Delhi

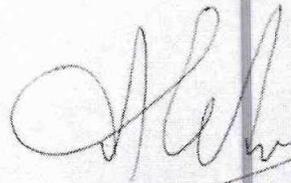
...Respondents

INDEX

NDOH 28.11.2022

S. No.	Contents	Page No.
1	Interim action taken report in compliance to order dated 27.01.2022.	1-3
2	<u>Annexure-1</u> Copy of the inspection report dated 22.09.2022 and 24.09.2022.	3-6
3.	<u>Annexure-2</u> Copies of the sealing order passed by SDM	7-8

Filed by:



New Delhi:

Dated: 25.11.2022

25.11.22  
Dr. A.A. Khan  
Delhi Pollution Control Committee

SEE

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 442/2022

**In the matter of:**

GangadutBhurdwaj National President...Applicant

Versus

Govt. of NCT of Delhi ...Respondents

**INTERIM ACTION TAKEN REPORT ON BEHALF OF DELHI  
POLLUTON CONTROL COMMITTEE IN COMPLAINE TO THE  
ORDER DATED 27.01.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 27.01.2022 and pleased to constitute a joint Committee of the DPCC and the District Magistrate-West totake action against PVC Bazar at TikriKalan, where big plastic cutter machines have been installed. The DPCC will be the Nodal agency for coordination and compliance.
2. That a joint inspection of the site was carried out on 22.09.2022 and 24.09.2022by the representative of DPCC and Revenue Department. During the inspection in the area One Grinding/Cutting Machine and one borewell wassealed and details of the action is as follows:

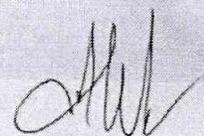
S. No.	Name and Address	Action Taken
1.	Sh. Laksmi Narayan(9714185405), PVC Market TikkriKalan.	One grinding/Cutting machine was sealed during inspection
2.	Sh. Bittu, Opposite Shopping Centre, Opposite B-49, PVC Market TikkriKalan	Borewell connected to the premises was sealed during inspection

3. The general findings of the inspecting team are as follows:

- a. The area is allocated and earmarked by DDA for the activity of storage of plastic waste and area of jurisdiction comes under the control of DDA. Encroachment of land found but could not be identified whether the encroached land is public or not. In the absence of proper identification of the land area the action is under process.
- b. About 280 plots were allocated by DDA of various sizes i.e 48 plots under 300 sqm., 128 plots were between 25 sqm. to 40 sqm.
- c. During the visits, cutters were found installed in the open in open area to cut plastic waste to small sizes.
- d. Various types of scrap waste like Rubber, various types of plastic waste besides other rubberised/plastic coated metal waste, waste electric wire etc were found stored in open area /plots as well as on the footpath by encroachment on public land by the various plot owners.
- e. Plastic and rubber dumping found in an open plots all around the PVC market at Tikrikalan.

Copy of the inspection report dated 22.09.2022 and 24.09.2022 along with photographs are enclosed as ANNEXURE-1.

3. That, SDM (PunabiBagh) office issued sealing order during the inspection dated 24.09.2022 both premises namely M/s Laksmi Narayan, PVC Market TikkriKalan and M/s. Bittu, Opposite Shopping Centre, Opposite B-49, PVC Market TikkriKalan. Copies of the sealing order dated 24.09.2022 are enclosed herewith as ANNEXURE-2 (Colly).



4. That, due to MCD elections further drives, could not be carried out by the joint team, so it is requested to grant additional two months time to complete the task, as revenue authorities will be discharge from election duties in mid of December, 2022.

Prayed accordingly, the present status report may kindly be taken on record.

  
(Dr Anwar Ali Khan) 25/11/22

Sr. Environmental Engineer

# Inspection Report

A visit of PVC market in Tikri Kalan, was conducted on 22.09.2022 and 24.09.2022 by a joint team comprised of the officers of DPCC and Revenue **in compliance to the orders passed by the Hon'ble NGT in OA No. 442/2021** titled "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

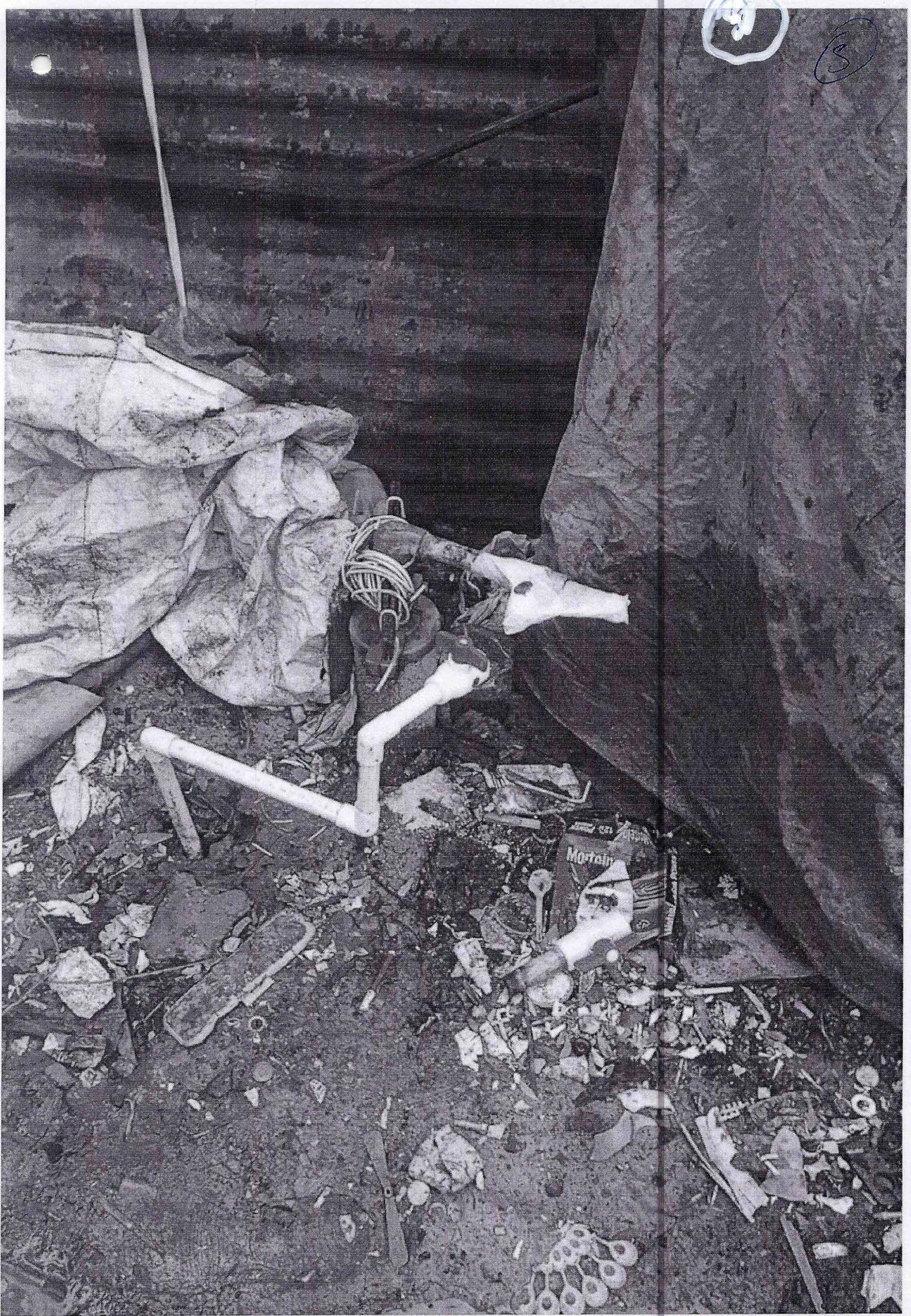
During the inspection in the area One Grinding/Cutting Machine and one borewell was sealed by Sh. Arvind Jain,(Tehsildar), SDM Punjab Bagh.Details of Sealing as follows:

S.N	Name And Address	Action Taken
1.	Sh.Lakshmi Narayan(9717185405), PVC Market Tikkri Kalan Delhi-10015	One grinding/Cutting machine was sealed during inspection
2.	Sh. Bittu, Opposite Shopping Centre, Opposite B-49, PVC Market Tikkri Kalan Delhi-10015	Borewell connected to the premises was sealed during inspection

## Findings:

1. The area is allocated and earmarked by DDA for the activity of storage of plastic waste and area of jurisdiction comes under the control of DDA with the Division as mentioned above during the site visits encroachment of land found but could not be identified whether the encroached land is public or not . In the the absence of proper identification of the land area the action could not be spend up
2. About 280 plots were allocated by DDA of various sizes i.e 48 approx. under 300 sqm. , 128 plots were between 25 sqm. to 40 sqm.
3. During the visit cutters were found installed in the open plots to make plastic waste to small sizes.
4. various types of scrap like waste Rubber, waste Plastic/Plastic material, other waste rubberised/plastic coated metals , waste electric wire and different plastic parts of vehicle etc, were found stored in open plots as well as on the footpath by encroachment on public land by the various plot owners.
5. Plastic and rubber dumping found in an open plot all around the PVC market Tikri kalan.

*Arvind Jain*  
25/11/2022  
T.E, DPCC





OFFICE OF THE SUB-DIVISIONAL MAGISTRATE PUNJABI BAGH  
GOVERNMENT OF N.C.T. OF DELHI  
MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

Annexure-2 (copy)

No.F(1)/SDM/PB/Sealing/2022/01-02

Dated: 24/09/2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangadut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

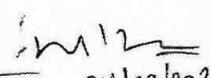
Whereas joint inspection of team comprising of officials of DPCC and The District Magistrate (West), today Inspected the unit namely Sh. Lakshmi Narayan, (9717185405), B-25, P.V.C. Market, Tikri Kalan Delhi Which was found engaged in the activity of Grinding of plastic scraps..... And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since.... about... 5 months

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

- Two Grinding m/c sealed during inspection

DELHI POLICE

  
24/9/22  
REVENUE

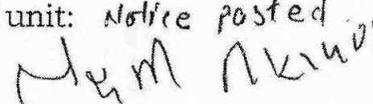
  
24/09/2022  
DPCC

Copy received by:

Name: Sh. Lakshmi Narayan

Signature of owner/representative of unit: Notice posted

Mobile No: 9717185405

  
M. M. Akhwal

8

**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE PUNJABI BAGH**  
**GOVERNMENT OF N.C.T. OF DELHI**  
**MAIN ROHTAK ROAD, NANGLOI, DELHI-110041**

No.F(1)/SDM/PB/Sealing/2022/

Dated: 24/09/2022

**ORDER**

Whereas Hon'ble National Green Tribunal, while hearing application **OA No. 442/2021** titled "Gangadut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of officials of DPCC and The District Magistrate (West), today Inspected the unit namely *Sh. Bittu Mahotga, (opposite shopping centre) encroachment on Govt. land, B-Block opposite B-49 PVC market* which was found engaged in the activity of *washing of plastic scraps*..... And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since *about 2 months*

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

- During inspection borewell connected with Premises was sealed.

DELHI POLICE

*[Signature]*  
24/9/22  
REVENUE

*[Signature]*  
DPCC  
(E.C. DPCC)

*[Signature]*  
DPCC (E.C. DPCC)  
24/09/2022

Copy received by:

Name: *Sh. Bittu Mahotga*  
Signature of owner/representative of unit: *Posted on Gate*  
Mobile No: